

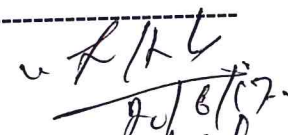

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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/268/ (IB)/2017
NAME OF THE PETITIONER(S) : LAFARGE AGGREGATES & CONCRETE INDIA PVT LTD
NAME OF THE RESPONDENT(S) : C.T RAMACHANDRAN INFRASTRUCTURE PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	M. SATHISH KUMAR	Counsel for Respondent	
2)	SURENDHAR	Counsel for Petitioner	

ORDER

Mr. Surendhar, Counsel for Petitioner present. Mr. M. Sathish Kumar, Counsel for Respondent present. Counsel for Petitioner submitted that in compliance with the provisions of Section 9(3)(b)(c) of I&B Code, 2016, the affidavit is made ready but prayed time for filing bank certificate. It is on record that the Counsel for Respondent caused appearance on 07.06.2017 and he was directed to file counter in the matter. But the same has not been done. Counsel for Respondent prays time to file the counter. At request, time is enlarged with a direction that in case the counter is not filed within a week's time, the matter shall be taken up for disposal on its merit. **Put up on 04.07.2017.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)